

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

16.

C.P.(IB)/319(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.06.2024

NAME OF THE PARTIES:

Canara Bank

Vs

MEP Infrastructure Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Nishit Dhruva a/w Niyati Merchant i/b MDP & Partners, Ld. Counsel for Financial Creditor present. Mr. Rohit Gupta a/w Mr. Deepak Deshmukh and Ms. Anisha Nair i/b Naik Naik & Co., Ld. Counsel for the Respondent present.
2. Counsel for the Corporate Debtor submits that the notice was received on 07.06.2024 and seeks one week's time to file reply. One week's time is granted, finally, to file reply. Copy of the reply to be served upon the Financial Creditor at least three days in advance of the next date of hearing.
3. List this matter on 12.07.2024.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)